

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) There is no such proposal under the consideration of the Government.

(b) The names of the States where Legislative Councils are functioning along with the number of seats therein are given below:

1. Bihar	96
2. Maharashtra	78
3. Kamataka	75
4. Uttar Pradesh	108
5. Jammu & Kashmir	36

Release of TADA prisoners

1809. SARDAR GURCHARAN SINGH TOHRA:
SHRI SUKHDEV SINGH LIBRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of TADA detenus, undergoing imprisonment in various jails in connection with Punjab problem that have been reviewed during the last six months;

(b) the outcome of the review; and

(c) whether there is any proposal to release such TADA prisoners unconditionally in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) and (b) This information is not being centrally maintained by the Ministry of Home Affairs, It is available with the respective State/UT Administration.

(c) No, Sir. However, the State Review Committees, constituted in pursuance of the direction of the Supreme Court, periodically review cases under the TADA(P) Act, 1987 and take appropriate decisions.

Karnataka-Maharashtra border dispute

1810. SHRI K. C. KONDAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the Mahajan Commission Report on Karnataka-Maharashtra border dispute was submitted to the Government;